

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 105 of 2013 & IA No. 178 of 2013

Dated : 30th May, 2013

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:

Uttar Pradesh Power Corporation Ltd.Appellant(s)

Versus

Rosa Power Supply Co. Ltd. & Anr. ...Respondent(s)

Counsel for the Appellant (s): Mr. Pradeep Misra
Mr. Daleep Kr. Dhayani

Counsel for the Respondent(s): Mr. Lakshmeesh S. Kamath
Mr. Rohit Gupta
Mr. Paras Anand
Mr. Sidharth Monja
Mr. Ambuj Shukla

ORDER

Admit. Issue notice. Mr. Lakshmeesh S. Kamath, the learned counsel takes notice on behalf of Respondent No.3. Notice to be issued to the other Respondents returnable on 16.07.2013. Dasti service is permitted. Registry is also directed to issue notice to the Respondents.

IA No. 178 of 2013
(Application for stay)

This is an Application filed for stay of the operation of the impugned Order. We feel it unnecessary to pass an Order in this Application since the issue involved in this Appeal is very small and

as such the Appeal itself can be taken up for final disposal by fixing an early date.

With the above observation, the Application is disposed of.

Post the matter for final hearing on **16.07.2013**. In the meantime, the learned counsel for the Respondent No.3 is directed to file the reply on or before 28.06.2013 after serving copy on the other side. Thereafter, it is open to the Appellant to file the Rejoinder, if any, after serving copy on the other side.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/vs